

[FORM B]
PUBLIC ANNOUNCEMENT
 (Regulation 12 of the Insolvency and Bankruptcy Board of India
 (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ATHARVA
 METALS PRIVATE LIMITED

	PARTICULARS	DETAILS
1.	Name of corporate debtor	Vikram Iron And Steel Company Private Ltd
2.	Date of incorporation of corporate debtor	24.09.2004
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, Registrar of Companies, Pune, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27106PN2004PTC019787
5.	Address of the registered office and principal office (if any) of corporate debtor	524/525 New Timber Market Road Opp Sonmarg Talkies Pune 411042
6.	Date of closure of Insolvency Resolution Process	17.10.2023
7.	Liquidation commencement date of corporate debtor	17.10.2023(Order Copy Received on 18.10.2023)
8.	Name and registration number of the insolvency professional acting as liquidator	Uday Shreeram Sakrikar IBBI/IPA-001/IP-P01230/2018-19/11927
9.	Address and e-mail of the liquidator, as registered with the Board	303, Rahul Vihar A, Lane Nos 8, Dahanukar Colony, Kothrud Pune, Maharashtra 411038 ipudaysakrikar@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	303, Rahul Vihar A, Lane Nos 8, Dahanukar Colony, Kothrud Pune, Maharashtra 411038 ipudaysakrikar@gmail.com vikramironliquidator@gmail.com (Process Specific)
11.	Last date for submission of claims	16.11.2023

Notice is hereby given that the National Company Law Tribunal Mumbai Bench has ordered the commencement of liquidation of the Vikram Iron And Steel Company Private Ltd on 17.10.2023(order copy received on 18.10.2023) The stakeholders of Vikram Iron

And Steel Company Private Ltd are hereby called upon to submit their claims with proof on or before 16.11.2023, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Name and signature of liquidator : Uday Shreeram Sakrikar
IBBI/IPA-001/IP-P01230/2018-19/11927
AFA Valid till 27.10.2023

Place: Pune

Date : 20.10.2023

